

[Mr. Chairman]

in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Nagaland to defray the charges which will come in course of payment during the year ending the 31st of March, 1977, in respect of the heads of demands entered in the second column thereof against:

Demands Nos. 1, 3 to 9 and 12 to 54."

The motion was adopted.

15.58 hrs.

NAGALAND APPROPRIATION  
(NO. 2) BILL,\* 1976

MR. CHAIRMAN: Now, we take up Nagaland Appropriation (No. 2) Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI:  
I introduce† the Bill.

\*Published in Gazette of India extra ordinary, Part II, section 2, dated 11-3-76.

†Introduced with the recommendation of the President.

‡Moved with the recommendation of the President.

I beg to move‡:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77 be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1976-77 be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, we shall take up clauses. The question is:

"That Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2, 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI:  
I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.